

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16224/2016

(Arising out of impugned final judgment and order dated 20/06/2016 in CMWP No. 28907/2016 passed by the High Court Of Judicature at Allahabad)

LALIT KUMAR SRIVASTAVA

Petitioner(s)

VERSUS

AVNISH KUMAR PANDEY AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 11/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. P.N. Misra, Sr. Adv.
 Mr. Raman Yadav, Adv.
 Mr. Syed Mehdi Imam, Adv.
 Mr. Sharad Chauhan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

There shall be interim stay of the operation of the impugned judgment of the High Court.

[O.P. SHARMA]
AR-cum-PS

[RAJINDER KAUR]
COURT MASTER